

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

CAA-31/PB/2019

CONNECTED WITH CA (CAA)-12(PB)/2019

**IN THE MATTER OF SECTIONS 230-232 OF THE COMPANIES ACT,
2013**

Sections 230-232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements, and Arrangements) Rules, 2016.

AND

In the matter of Scheme of Amalgamation

OF

OMKARA PROJECTS PRIVATE LIMITED

(Transferor Company/Applicant Company No. 1)

WITH

EEE REALITY PRIVATE LIMITED

(Transferee Company/ Applicant Company No. 2)

CORAM: DR. DEEPTI MUKESH

MEMBER (Judicial)

MR. SK. MOHAPATRA

HON'BLE MEMBER(T)

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Omkara Projects Private Limited With EEE Realty Private Limited

MEMO OF PARTIES

OMKARA PROJECTS PRIVATE LIMITED

Having its registered office at:

A-47, Ground Floor, Hauz Khas,
New Delhi-110016

... Transferor Company/Applicant No. 1

EEE REALITY PRIVATE LIMITED

Having its registered office at:

Shiv Sushil Bhawan D-219, Vivek Vihar-I
New Delhi-110095

...Transferee Company/ Applicant No. 2

For the Applicants: Mr. Afnaan Siddiqui, Advocate

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Omkara Projects Private Limited With EEE Realty Private Limited

ORDER

DR. DEEPTI MUKESH, MEMBER (J)

DELIVERED ON: 08.03.2019

1. This petition for second motion has been filed on 26.02.2019 under the provisions of Sections 230-232 of the Companies Act, 2013 read with Rule 15(1) of the Companies (Compromise, Arrangements, Amalgamation) Rules, 2016 for the Scheme of Arrangement (for brevity Scheme) praying for fixing a date of hearing of the main Company Petition for approving the scheme of arrangement by way of demerger as well as for issuance of direction concerning publication of notices in press to be carried and notices to be issued to the authorities concerned including regulators, if any.
2. From the records, it is seen that the First Motion application was filed before this Tribunal vide CA (CAA)- 12(PB)2019 and based on such application moved under Sections 230-232 of the Companies Act, 2013 and directions were issued by this Tribunal, wherein the meeting of the Equity Shareholders and Unsecured Creditors of both the Applicant Companies were dispensed with vide order dated 15.02.2019. In view of the absence of any Secured Creditors for both the Applicant Companies, the necessity of convening their respective meetings does not arise.

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3. Taking into consideration the submissions made and documents placed on record, it is hereby ordered as follows:

- (i) The date of hearing of the Petition filed by the Applicants for the approval of the Scheme is fixed on **2nd May 2019**.
- (ii) Notice of the hearing shall be advertised in the newspapers namely, "Business Standard" (English, Delhi edition) and "Jansatta" (Hindi, Delhi edition) not less than 10 days before the aforesaid date fixed for hearing.
- (iii) In addition to the public notice, each of the Applicant(s) shall serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs; (b) Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs; (c) the Income Tax Department through the Income Tax Cell at DCIT (High Court Cell), Lawyer's Chamber, Block No. 1, Room No. 428 & 429, Delhi High Court, New Delhi, along with full details of assessing officer and PAN numbers of all the applicant companies; (d) Official Liquidator; and to such other Sectoral Regulatory Authorities who may govern the working of the respective companies involved in

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the Scheme at least 30 days before the date fixed for hearing of the above Petition.

(iv) Further, notices shall also be served to Objector(s) or to their representative, if any, as contemplated under Sub-Section (4) of Section 230 of the Act who may have made representation and who have desired to be heard in their representation along with a copy of the Petition and the Annexures filed therewith at least 15 days before the date fixed for hearing.

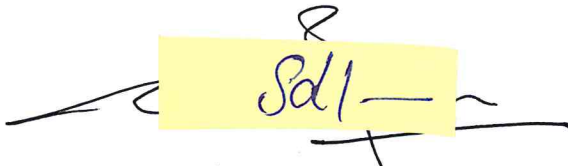
(v) All the Applicants shall at least 7 days before the date of hearing of the Petition shall file an affidavit of service in relation to publication effected in the newspapers as well as service of notices on the Authorities specified above including the Sectoral regulator as well as to Objectors, if any.


(vi) Objections to the Scheme, if any, contemplated by the authorities, to whom notices have been given on or before the date fixed for hearing, may be filed, failing which it will be considered that there is no objection to the approval of the Scheme on the part of the authorities and subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules

framed there under.

(vii) Each Applicant Company shall individually comply with proviso to sub section (3) of Section 232 or proviso to sub section (7) of Section 230, of the Act, 2013, as may be applicable under the circumstances on or before the date fixed for hearing by filing the certificate of statutory auditors of the applicant companies.

(viii) The next date of hearing of the Petition shall be on **2nd May 2019** for the consideration of the approval of the Scheme of Arrangement as contemplated between the Applicant Companies.


MR. SK. MOHAPATRA
HON'BLE MEMBER(T)


DR. DEEPTI MUKESH
MEMBER (J)